

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1615**  
**TO BE ANSWERED ON 30.07.2025**

**BIS CERTIFICATION AND QUALITY CONTROL ORDER (QCO) IMPLEMENTATION**

1615. SHRI G M HARISH BALAYOGI:  
SHRI CAPTAIN BRIJESH CHOWTA:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) the number of applications received, certifications granted and average processing time for Bureau of Indian Standards (BIS) certifications under various Quality Control Orders (QCOs) during the last three years, year-wise;
- (b) whether the Government has received representations from domestic or international stakeholders regarding procedural delays, insufficient testing infrastructure or lack of alignment with global standards in the BIS certification process and if so, the details thereof;
- (c) whether such delays or bottlenecks have adversely impacted the import of critical goods or disrupted trade and manufacturing supply chains particularly in sectors dependent on global inputs; and
- (d) if so, whether the Government proposes to undertake reforms to address these issues, including digitalisation of certification processes, capacity building of testing laboratories or mutual recognition of foreign certifications and if so, the details thereof?

**ANSWER**  
**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI B.L. VERMA)**

(a) : The procedure for Grant of License for a product under the BIS Product Certification scheme i.e. Scheme-I involves submission of application by the manufacturer (by both domestic and foreign) as per the relevant Indian Standards, assessment of the manufacturing and testing capabilities of the applicant manufacturer through factory inspection at the manufacturing premises and testing of the product samples in third party labs to establish conformity of the product to the relevant Indian Standards.

Domestic manufacturers have the option to adopt a simplified procedure also in which factory inspection is not required.

Details of number of applications received, certifications granted, and average processing time for Bureau of Indian Standards (BIS) certifications under various Quality Control Orders (QCOs) during the last three years, year-wise are tabulated below:

**for Domestic manufacturers:**

Year	No. of applications received	No. of licenses granted	No. of Licenses granted for Products under QCO	Average time taken for Grant of License (for products under QCO)	
				Normal Procedure (involving factory inspection)	Simplified Procedure (without factory inspection)
2022-23	6613	5311	2535	93 days	25 days
2023-24	9106	7383	4066	68 days	26 days
2024-25	11569	9479	5113	81 days	27 days

**for Foreign Manufacturers:**

Year	Number of licenses granted to foreign manufacturers against the products under QCO.
2022-23	369
2023-24	414
2024-25	526
Total	1309

For foreign manufacturers time taken for grant of license also depends on factors such as time taken in issuance of VISA to the auditor, manufacturer's confirmation of audit readiness, and availability of samples as per the relevant Indian Standards, dispatch of samples sealed during inspection to Indian labs, payment of applicable fees and charges by applicant etc.

(b) & (c) : Representations from stakeholders regarding various issues related to Quality Control Orders are addressed by concerned line Ministry/Department/Regulator notifying the QCO. Comments on these representations are shared by BIS with the concerned regulators on a regular basis.

With regards to existing testing infrastructure, BIS is operating its conformity assessment schemes through its own 8 laboratories and more than 370 recognized laboratories spread across the country and more than 290 Government Laboratories/Laboratories of national importance. BIS is also utilizing the services of NABL accredited laboratories, manufacturer's own laboratory, testing facilities available elsewhere in the country such as in Technical Institutions, Academia.

Wherever ISO/IEC standards exist, 93.7% of the Indian Standards developed by BIS are aligned with the corresponding ISO/IEC standards. For the remaining standards, there is a requirement to have specifications based on local conditions.

(d) : For Domestic Manufacturers, product certification activities and processes have been digitised. An Online platform “Manak online” is available for product certification activities right from the stage of submission of application to award of certification including all communications, payment, queries through the portal itself. The renewal of certifications has also been made automatic without any human intervention. The manufacturer can simply submit the renewal application at his convenience and after the online submission, the renewal endorsement gets generated extending the validity of certification. Further, inspections and surveillance activities in product certification operations have also been digitised with usage of mobile apps equipped with features like real-time reporting, geo-fencing and geo-tagging measures

The laboratory ecosystem of Bureau of Indian Standards (BIS) comprises of its own 10 Laboratories, Public and Private laboratories recognized under BIS Laboratory recognition scheme and Government Laboratories empaneled by BIS.

To broaden the scope of testing, BIS approved a total of 1,917 inclusion requests in 2024–25 for new Indian Standards and product categories. Additionally, 989 inclusions have already been granted in the current financial year, allowing recognized laboratories to expand their testing coverage and better serve industry needs.

Possibility of Mutual recognition of foreign certifications under the provisions of Government-to-Government Mutual Recognition agreement (MRA) with interested countries is explored during trade negotiations.

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